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Central Administrative Tribunal, Principal Bench

Original Application No. 2535 of 2002
M.A. No. 2164/2002

New Delhi, this the 3rd day of December, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

1. C.P. Arora
S/o late Gurur Ditta Mal
R/o 33/26, Old Rajinder Nagar,
New Delhi

2. Sohan Vir Singh
S/o late Nimbua Singh
R/o F-5/7, Andrews Ganj,
New Delhi-49

3. Shyam S. Ahuja
S/o Shri late Ram Nath
R/o B-1/75, New Moti Nagar,
New Delhi

....Applicants

(By Advocate: Shri Virendra Rawat)

Versus

1. Union of India,
Through its Secretary,
Human Resource Development
Department of Education
New Delhi-1

2. University Grants Commission,
Through its Secretary,
Institutional Area,
Bahadur Shah Zafar Marg,
New Delhi

....Respondents

ORDER (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicants seek that respondent (University Grants Commission) should implement its resolution and grant the benefit of relaxation in educational qualification to them and they should be promoted to the post of Under Secretary.

2. Certain facts are not in controversy and they are being delineated. The applicants are Section Officers

As Ag

..... working in the University Grants Commission (UGC). It is not in dispute that to be promoted as Under Secretary in the above said institute, the person concerned has to be a graduate. The grievance of the applicants is that large number of other persons have been given the relaxation in University Grants Commission (Recruitment) Rules, 1983 and that they should also be considered for promotion by giving relaxation in the said rules.

3. At this stage, we are not dwelling into any other controversy because this is a matter within the domain of the UGC. Accordingly we dispose of the present application with the direction that the respondents, in accordance with law, may consider the request of the applicants as to whether they would like to relax the educational qualification for any other prescribed qualification in the facts of the present case. O.A. is disposed of.


(S.A.T. Rizvi)
Member (A)


(V.S. Aggarwal)
Chairman

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